## IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

CP No.47(ND)/2008

SECTION: UNDER SECTION	ls 397/398	OF THE	COMPANIES	ACT, 2013	
IN THE MATTER OF:					
Sh. Lalit Agarwal				P	etitioner
	V/s				
M/s Shree Bihari Forgings F	Pvt. Ltd. &	Ors.		R	espondent
Coram:			Order de	livered on	26.07.2017
R.VARADHARAJAN Hon'ble Member (Judicial)					
For the Petitioner		it Aggarwa Gupta, Ad	I, Advocate Ivocate		8
**					
For the Respondent	: 8				
	9	ORDER			

## CP No.15(ND)/2008:

None appears for the Petitioner. However, learned Counsel for the Respondent is present and submits that he is prepared to proceed with the matter. It is also submitted by the Learned Counsel for Respondent that CP No.15(ND)/2008 is connected with CP No.47(ND)/2008 and that on behalf of CP No.47(ND)/2008, he can commence his arguments and



make his submissions. In the circumstances the 2<sup>nd</sup> respondent herein and the petitioner in CP.47(ND)/2008 has been permitted to commence submissions.

## CP No.47(ND)/2008:

The Petitioner is present. Already Respondents have been set ex parte vide order dated 18.10.2016. Learned Counsel for Petitioner has made his submissions and for making further submissions seeks some more time. Post the matter on 11.8.2017 for continuation of arguments of Learned Counsel for the Petitioner.

CP No.15(ND)/2008, being connected matter, will also be taken up on 11.8.2017.

(R.VARADHARAJAN) MEMBER (JUDICIAL)

U.D.Mehta 26.07.2017